

**Central Administrative Tribunal  
Principal Bench**

**CP No.507/2015  
OA No.3582/2014  
MA N O.653/2015  
MA No.3995/2014**

**New Delhi, this the 15<sup>th</sup> day of September, 2015**

**Hon'ble Mr. Justice Syed Rafat Alam, Chairman  
Hon'ble Mr. P. K. Basu, Member (A)**

M. Sathiya Priya  
W/o Sh. A. Balaji  
Superintendent of Police,  
Presently under Suspension,  
R/o Old No.3/2, New No.9,  
Srinivasapuram, Thiruvanniyur,  
Chennai. ... Applicant.

(By Advocate : Shri Nitish Gupta)

Vs.

Mr. Thiru Apurva Varma, IAS  
Principal Secretary to the Government,  
Home Department,  
Secretariat,  
Chennai. ... Respondents.

(By Advocate : Shri B. Balaji)

**: O R D E R (ORAL) :**

**Justice Syed Rafat Alam, Chairman :**

At the outset, learned counsel for the respondents produced a copy of the order of the Home (SC) Department of State of Tamil Nadu dated 14.09.2015 and submitted that in compliance to the Tribunal's order dated 29.05.2015 in OA No.3582/2014, the order of suspension of the applicant has already been revoked and the

applicant has also been given posting. He also submitted that the departmental proceeding against him has also now been dropped.

2. Learned counsel for the applicant also produced a copy of the judgment of Delhi High Court in Writ Petition (C) No.6482/2015 dated 17.07.2015 and submitted that the High Court has affirmed the order of the Tribunal and further the SLP preferred against the aforesaid order has also been dismissed on 11.09.2015.

3. In view of the fact that now the respondent has revoked the suspension of the applicant and has also closed the departmental proceeding, in our view, no further order is required to be passed in this contempt application. The CP is accordingly dropped. Notices issued to the respondents are hereby discharged. Copy of the order dated 14.09.2015 produced by learned counsel for the respondents shall be kept on record.

**(P. K. Basu)**  
**Member (A)**

**(Syed Rafat Alam)**  
**Chairman**

/pj/